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GOVERNMENT OF INDIA  
DEPARTMENT OF REVENUE AND FINANCE

NEW DELHI: THE 29TH JUNE, 1976

NOTIFICATION  
INCOME TAX

No.1378(F.NO.404/154/76-ITCC): In exercise of the powers conferred by sub clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 (42 of 1961), the Central Government hereby authorises Sarv Shri C.P. Mukhija and D.R. Jindal, who are Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officers under the said Act.

2. The appointment of Sarv Shri Chuni Lal and N.K. Mittal, Tax Recovery Officers, made vide Notification No.285(F.NO.404/177 73-ITCC) dated the 18th June, 1973 and No.301(F.NO.404/35/75-ITCC) dated the 23rd April, 1975, respectively are hereby cancelled with effect from the date Sarv Shri C.P. Mukhija and D.R. Jindal take over as Tax Recovery Officers.

3. This Notification shall come into force with effect from the date Sarv Shri C.P. Mukhija and D.R. Jindal take over charge as Tax Recovery Officers.

SA/(V.P. MITTAL)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

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SA/(V.P. MITTAL)

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